

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.109

IA-2299/2021 IA-1409/2021

IN

IB-889(ND)/2019

IN THE MATTER OF:

M/s. SonalAnand

....OPERATIONAL CREDITOR

Vs.

M/s. International Trenching Pvt. Ltd.

....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 12.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Respondent

: Mr. AbhishekAnand and Mr. Pathik Choudhury, Advs for
Respondent 2.& Mr. NilotpalShyam, Advocate for
Respondent No. 1

For the RP

: Mr. Aditya GauriAndMr. DhananjayaSud, Advs.

For the Director of CD

: Ms. Anjali Sharma, Advocate,

ORDER

IA-2299/2021:-

This is an application filed by the Resolution Professional against the Suspended Board of Directors. Counsel for the Suspended Board of Directors is present and prayed for grant of two weeks' time for filing reply. Time prayed for is granted. Thereafter, one week time is granted to the Counsel for the Resolution Professional for filing their rejoinder, if any. Let this matter be posted after three weeks.


List the matter on 21.09.2021.

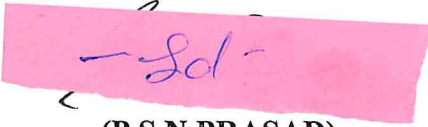


IA-1409/2021:-

Heard the submissions made by the Counsel for the Resolution Professional as well as Counsel for the Respondents Nos. 1 & 2. Counsel for the Respondent No.1 has prayed for grant of one week time for filing reply. Time prayed for is granted. Counsel for the Respondent No.2 has submitted that reply has already been filed which is not reflected on DMS portal of the Tribunal and is directed to take appropriate steps bring it on record. Let this matter be posted after two weeks.

List the matter on 21.09.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)

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